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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP.102/2006
OA.1839/2004

New Delhi, this the 17th day of July, 2006,

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Sh. Ashok Kumar Rai,
RM(MZ-17272)
S/O Sh.Ramji Rai
R/o C-30, Saurabh Vihar,
Badarpur New Delhi-110044

.....Petitioner

(By Advocate: Present None)

VERSUS

Sh.Tilak Raj Wadhwa
Chief General Manager (South)
Mahanagar Telephone Nigam Limited
Khurshid Lal Bhawan,
Eastern Court, New Delhi

..... Respondent

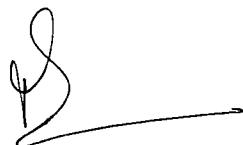
(By Advocate: Present None)

ORDER (ORAL)

Hon'ble Mrs. Meera Chhibber, Member (J)

This CP was filed against the order passed in OA.1839/2004 which was disposed of on 21.10.2005. The matter is now pending before the Hon'ble Delhi High Court and on 01.03.2006, the following order has been passed:

“Subject to deposit of 50 % arrears of pay and allowances payable under the impugned order of the CAT in this Court, the operation of the impugned order to the extent indicated in respect of backwages, shall stand stayed. The amount of 50% backwages shall



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be deposited within four weeks. The respondent No. 1 is permitted to withdraw a sum of Rs. 5,000/- from the amount so deposited by the petitioner."

2. In view of above, CP is dropped and notice issued to respondent is discharged. However, applicant may revive the CP in case he is still aggrieved after passing of the final order by the High Court.


17/7/06

(Mrs. Meera Chhibber)
Member (J)


17/7/06

(V.K. Majotra)
Vice Chairman (A)

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